

THE KARNATAKA PREVENTION OF COW SLAUGHTER AND CATTLE PRESERVATION RULES, 1967

NOTIFICATION

No. LMA 47 GGL 66, Bangalore, dated 21st February, 1967

[Karnataka Gazette, Extraordinary, dated 23-2-1967]

(As amended by Notification No. AHFF 20 AWF 88, dated 25-8-1989)

GSR 89.- In exercise of the powers conferred by Section 19 of the Karnataka Prevention of Cow Slaughter and Cattle Preservation Act, 1964 (Karnataka Act No. 35 of 1964), the Government of Karnataka hereby makes the following rules, the draft of the same having been published in Notification No. PLM 47 GGL 66, dated 18th June, 1966, as GSR 1001 in Part IV, Section 2-C(i) of the Karnataka Gazette, dated the 23rd June, 1966, namely:-

1. Title.- These rules may be called the Karnataka Prevention of Cow Slaughter and Cattle Preservation Rules, 1967.

2. Definitions.- In these rules, unless the context otherwise requires-

- (a) "Act" means the Karnataka Prevention of Cow Slaughter and Cattle Preservation Act, 1964 (Karnataka Act No. 35 of 1964);
- (b) "Certificate" means a certificate granted under sub-sections (1) and (2) of Section 5;
- (c) "form" means a form appended to these rules;
- (d) "section" means a section of the Act.

3. Application for certificates.- An application for grant of a certificate under Section 5 shall be made to the competent authority in Form I.

4. Fee for certificate.- ¹[(1)] For the grant of a certificate, a fee of one rupee for each animal to be slaughtered shall be paid.

²[(2)] In cases where the Competent Authority for the purpose of granting certificate under Section 5 is a registered Veterinary Practitioner working in Bangalore Animal Food Corporation or in any other Corporation or body owned or controlled by the State Government, the fee payable under sub-rule (1), shall be credited to concerned respective heads of accounts of the Corporation, or body or local authority.]

5. Inspection of animals.- The animals in respect of which the certificate is applied for, shall be produced along with the application before the competent authority atleast one day before the day fixed for the slaughter of the animal.

6. Grant of certificate.- (1) The competent authority shall on receipt of the application and after satisfying itself that the fee specified in Rule 4 has been paid, inspect the animal to be slaughtered.

(2) The competent authority may after such inspection, and subject to the provisions of the Act and these rules, grant a certificate in Form II.

FORM I

[See Rule 3]

Application for Certificate

Application for obtaining certificate for the animals to be slaughtered in the..... *area on the.....

1. Name of the applicant.
2. Father's name
3. Occupation
4. Address.
5. Nature of animals to be slaughtered.
6. Kind of animal to be slaughtered
7. Place of slaughter
8. Purpose for slaughtering.

Date:

Place:

Signature of the applicant.

N.B.- *Here specify the name of the village, town or city as the case may be, and the place where it is to be slaughtered.

FORM II

[See sub-rule (2) of Rule 6J

Certificate

Certified that I have this day examined at the request of Sri/Srimathithe following animal/animals belonging to Sri/SrimathiFor the reason specified below, I am of opinion that,-

(1) the animal or animals is/are over the age of twelve years;

(2) the animal/animals has/have become permanently incapacitated for breeding, draught or giving milk due to the injury, deformity or other causes mentioned below.-

(Here specify the nature of the injury, deformity or other cause) reason for the opinion.

(Here specify the reasons for the opinion)

I accordingly find the animal(s) fit for slaughter.

(Description of the animal/animals)

1. Kind of animal/animals.
2. Number of animals.
3. Breed of each of the animals.
4. Colour of each of the animals.
5. Age of each of the animals.
6. Identification marks.

Date:

Signature of the competent authority

Place: